

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:4704  
ANSWERED ON:08.12.2010  
KENDRIYA BHANDAR  
Saroj Smt. Sushila

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether Kendriya Bhandar is under the aegis of his Ministry;
- (b) if so, the status of their employees;
- (c) whether the officials of Kendriya Bhandar have not been given Paternity leave facility in violation of Government of India rules;
- (d) if so, the reasons therefor; and
- (e) the time by which the facility is likely to be granted to the officials of Kendriya Bhandar?

**Answer**

Minister of State in the Ministry of Planning and Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Personnel, Public Grievances and Pensions. (SHRI V. NARAYANASAMY)

- (a) : Kendriya Bhandar was set up in the year 1963 by Government of India as a Cooperative Society. As of now, it is registered as a cooperative society under Multi-State Cooperative Societies Act, 2002 with Government having a share of 76.5% in the paid-up capital of Kendriya Bhandar. The Ministry of Personnel, Public Grievances and Pensions has three nominees on the Board of Directors of the Society as per the provisions of the Multi-State Cooperative Societies Act, 2002.
- (b) : The employees of Kendriya Bhandar are employed by the Society under its rules and regulations.
- (c) & (d) : Kendriya Bhandar has adopted its own leave rules for employees with the approval of the Board of Directors wherein Paternity Leave is not permissible.
- (e) : Does not arise.